

ITEM NO.4

COURT NO.1

SECTION IV-C

**S U P R E M E C O U R T O F I N D I A**  
**RECORD OF PROCEEDINGS**

Petition(s) for Special Leave to Appeal (C) No. 8015/2022

[Arising out of impugned final judgment and order dated 30-04-2020 in MP No. 6012/2018 passed by the High Court of Madhya Pradesh Principal Seat at Jabalpur]

UNION OF INDIA &amp; ORS.

Petitioner(s)

VERSUS

N.M. RAUT &amp; ORS.

Respondent(s)

(IA No. 64017/2022 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT, IA No. 51428/2023 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES)

WITH

SLP(C) No. 10457-10458/2022 (IV-C)

(IA No. 83576/2022 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT)

SLP(C) No. 11342-11343/2022 (IV-C)

(IA No. 135770/2022 - APPLICATION FOR TAGGING/DETAGGING, IA No. 89976/2022 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT)

SLP(C) No. 10475-10476/2022 (IV-C)

(IA No. 134813/2022 - APPLICATION FOR TAGGING/DETAGGING  
IA No. 83714/2022 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT)

IA No. 197547/2022 - INTERVENTION APPLICATION

IA No. 117565/2024 - INTERVENTION/IMPLEADMENT

IA No. 37814/2023 - INTERVENTION/IMPLEADMENT

IA No. 169857/2022 - INTERVENTION/IMPLEADMENT)

SLP(C) No. 10642-10643/2022 (IV-C)

(IA No. 85079/2022 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT)

IA No. 201471/2022 - INTERVENTION APPLICATION

IA No. 201469/2022 - INTERVENTION APPLICATION

IA No. 168213/2022 - INTERVENTION APPLICATION)

SLP(C) No. 12354-12355/2022 (IV-C)

(IA No. 94986/2022 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT)

SLP(C) No. 15188-15189/2022 (IV-C)

(IA No. 106605/2022 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT)

SLP(C) No. 10693-10694/2022 (IV-C)

(IA No. 85291/2022 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT)

SLP(C) No. 10272-10273/2022 (IV-C)

(IA No. 134821/2022 - APPLICATION FOR TAGGING/DETAGGING  
IA No. 81349/2022 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT)

SLP(C) No. 11119-11120/2022 (IV-C)

(IA No. 87672/2022 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT)

SLP(C) No. 11207-11208/2022 (IV-C)

(IA No. 88492/2022 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT)

SLP(C) No. 2995/2023 (IV-C)

SLP(C) No. 2557/2023 (IV-C)

(IA No. 14238/2023 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT)

SLP(C) No. 3197/2024 (IV-C)

(IA No. 20252/2024 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT)

SLP(C) No. 3198/2024 (IV-C)

(IA No. 22535/2024 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT)

SLP(C) No. 9604/2024 (IV-C)

SLP(C) No. 12060/2024 (IV-C)

SLP(C) No. 12261/2024 (IV-C)

Date : 05-12-2024 These matters were called on for hearing today.

CORAM :

HON'BLE THE CHIEF JUSTICE  
HON'BLE MR. JUSTICE SANJAY KUMAR  
HON'BLE MR. JUSTICE MANMOHAN

For Petitioner(s) Mr. Arjun Garg, AOR  
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 Mr. Pratyush Shrivastava, Adv.  
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For Respondent(s)

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Mr. V. Giri, Sr. Adv.  
Mr. A Velan, AOR  
Ms. Navpreet Kaur, Adv.  
Mr. Nilay Rai, Adv.  
Mr. Prince Singh, Adv.

UPON hearing the counsel, the Court made the following  
O R D E R

Re-list on 12.12.2024.

(BABITA PANDEY)  
COURT MASTER (SH)

(R.S. NARAYANAN)  
ASSISTANT REGISTRAR